Mr. Deputy Chairman in the. Chair] 1. Reports and Accounts (1980-81 and 1981-82) of the Shellac Export Promotion Council, Calcutta and. related papers.

## H. Textiles Committee (Amendment) Rules,

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): Sir, 1 beg to lay ihe Table:—

- I. A copy each (in English and Hindi) ,of the following papers:—
- (i) Twenty-fourth Annual Report and Accounts of the Shellac Export Piomotion Council, Calcutta, for the year 1980-81 and the Audit Report on the Accounts together with Review by Government on the working of the Council.
- (ii) Twenty-fifth Annual Re and Accounts of the She-port Promotion Council, Calc for the year '1981-82 and the Audit Report on the Accounts together with Review by Government on the working

reasons
>r the delay in laying the papers
mentioned at (i) and (ii) above.

in Library. See No. LT-84 lor (i)~ to (ii

II. A cop\ (in English and Hindi) Of the Ministry of Commerce (Department of Textiles) Notifications

S.R. No. 850, dated the 2nd November, 1983. publishing the Textiles Committee (Amendment) Rules, 1983, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-794V84]

## MESSAGE FROM THE LOK SABHA

## The Asiatic Society Bill. 1984

SECRETARY-GENERAL; Sir, I have to report lo ih: House the following ige received from the Lok.

Sabha signed by *the* Secretary-Gen-eraL of the Lok Sabha:

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 19th March, 1984 agreed without any amendment to the Asiatic Society Bill, 1984, -which was passed by Rajya Sabha at its s.tting held on the 51 h March, 1984.

## REFERENCE TO THE BANNING OF THE ALL INDIA SIKH STUDENTS' FEDERATION.

श्रो लाइली घोहन निगम (मध्य प्रदेश): उपसभापति जी , मुझे एक निवंदन करना है। बाज सै एक ब्यवस्था का प्रका और - साव संगदोप नैतिकता का के समझ - स्थाना - चाहता यीर उस पर आपसे रोशनी चाइता हूं। मैं किसी की लियत पर एक नहीं करता । आज एक बंबर छपी है कि रात को बहुत देर कोई अधिसुचना के जरिए लिखों के उपवादी विद्यार्थी संगठन पा उनके शदर्शन को दैन किया गया । जो उनको हरकतें है उन से किसी को लेता-देना नहीं हैं, उन को हुम करडेम करते हैं, में भर्त्सना भी करता हूं। मैं निर्फ यह जानना चाहता हूं कि जब संसद वंठों हो तो स्या वह सोचि वपूर्ण नहीं था कि संसद को सुबना दी जा सकता या आज जो भी सम्बन्धित गर्ह मंत्रा जी हो वह सदम को मुनित कर देते उस अधिसूचना के बारे वितरवत इस के कि रात को जारी करके अखबार में छपने के Lok. बाद पता चला । यह नैिकता का प्रश्न है । हो सकता है कि उन के ब्रधिकारक्षेत्र में हो, जो कि नहीं होना चाहिए अब संसद वैठी हो, 'ब्राहिनेस नहीं' निकास सकते तो एकजीक्यटिव ग्रार्डर पर इस तरह अमलदरामद नहीं होना चाहिए।